

Court No. - 77

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**Case :- CRIMINAL MISC. BAIL CANCELLATION APPLICATION No.
- 324 of 2020**

Applicant :- State of U.P.

Opposite Party :- Mohd. Azam Khan

Counsel for Applicant :- A.G.

Hon'ble Rajiv Gupta,J.

Heard Sri Abhijeet Mukherji, learned AGA for the State and perused the record.

The instant application is a bail cancellation application against opposite party Mohd. Azam Khan.

Perusal of the record shows that notice has been served upon opposite party, yet he has not engaged any counsel to represent him in the instant bail cancellation application.

Sri Abhijeet Mukherji, learned AGA has informed that opposite party is confined in District Jail, Sitapur.

In view of the above and in the interest of Justice, let a notice be sent to opposite party Mohd. Azam Khan through the Superintendent, District Jail, Sitapur to inform him, if he wishes to engage any counsel to represent him in the instant bail cancellation application or an amicus-curiae be appointed on his behalf to represent him in the instant bail cancellation application.

List on 21.2.2022.

Copy of this order be provided to learned AGA- Sri Abhijeet Mukherji to ensure the compliance of the said order and submit a report to this effect on the next date fixed.

Order Date :- 2.2.2022

KU